## NATIONAL COMPANY LAW TRIBUNAL CHENNAI BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

:

**PETITION NUMBER** 

: TCP/162/2016

NAME OF THE PETITIONER(S)

: Sampath kumar Aandara

NAME OF THE RESPONDENT(S)

: M/s Sculpt Design Consultancy Pvt Ltd & 2 Others

**UNDER SECTION** 

: 397/398

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

, KANSHIK N SHARMA

Coursel for Respondents NO.1 to 3

7/11/2016.

2. V. Subramanian M. Theirakumar

Course for fetitionery

So. Thinker.

## **ORDER**

Counsel for the petitioner present. Counsel for respondents present and prays time for filing counter to the amended CP. During the course of hearing the counsel for respondent has raised an issue to permit the AGM for which due notice has already been issued and stated to have been served on the petitioner as well. It is further stated that the routine business is to be transacted in the AGM which is proposed, to be conducted. Counsel for petitioner has drawn our attention towards the interim order that came to be passed on 16.04.2015 wherein the apprehensions expressed by the counsel for the petitioner—that the respondents may change the share holding pattern by going in for fresh issues, and the then status quo for maintaining the petitioner's shareholding, i.e 49% was issued till next date of hearing. The respondents are directed to maintain the present share holding pattern till further orders and are permitted to transact the normal business of R1 company in the ensuing AGM. Counsel for respondents also undertook that shareholding i.e. 49% by the petitioner shall be maintained as directed. Put up on 22.12.2016 at 10.30 A.M.

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy)
Member (Judicial)